

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**Original Application No. 1092/2014
Date of Order : 10.01.2018**

Between :

1. M.Ramesh,
Telephone Mechanic (under VRS),
O/o Sub Divisional Officer, Phones,
Bharat Sanchar Nigam Limited,
Tadepalligudem, R/o D.No.2-7-19/4. Mark Apts,
Ramma Raopet, Tadepalligudem – 534101,
West Godavari District (A.P.) ...(Deleted as per the order dated 10.01.2018)

2. Kum.M.Swarupa Rani,
D/o M.Ramesh, Telephone Mechanic (under (VRS))
O/o Sub Divisional Officer Phones, BSNL TGM,
R/o D.No.2-7-19/4, Mark Apts,
Rama Raopet, Tadepalligudem – 534101,
West Godavari District (A.P.). ... Applicant.

And

1. Union of India,
Rep. by its Chief General Manager, Telecom,
Bharat Sanchar Nigam Limited, A.P.,
Hyderabad – 1.

2. APIO & AGM (R&E),
O/o Chief General Manager, Telecom,
Bharat Sanchar Nigam Limited, A.P.,
Hyderabad. ... Respondents.

Counsel for the Applicant ... Mr.K.Sudhakar Reddy, Advocate
Counsel for the Respondents ... Mr.P.Yasasvi, S.C. For BSNL

CORAM:

Hon'ble Mr.K.N.Shrivastava ... Member (Admn.)

ORAL ORDER

{As per Hon'ble Mr. K.N.Shrivastava, Member (Admn.) }

During the pendency of this OA, Applicant No.1 Sri M.Ramesh expired on 11.01.2017. Learned counsel for the applicants has placed on record a copy of death certificate issued by the concerned Municipality. In view of it, learned counsel for the applicant seeks leave of this Tribunal to delete Applicant No.1 from the array of the applicants. Prayer allowed. Name of Applicant No.1 stands deleted. The deletion is carried out by the learned counsel in the open court.

2. The brief facts of the case are that Sri N.Ramesh who is father of the applicant was working as Telecom Mechanic in BSNL. On medical grounds he was allowed voluntary retirement vide order dated 10.02.2009 (page-10). The applicant applied for compassionate appointment i.e. the daughter of Sri M.Ramesh. Her case was processed by BSNL as is evident from letter dated 22.07.2009 of SDE (HRD) in the office of GMTD, WG, Eluru. BSNL has got a well defined and objective type of assessment system to consider cases of compassionate appointment as per the laid down parameters. For every parameter weightage is assigned in terms of marks. A candidate securing minimum of 55 marks becomes eligible for the compassionate appointment. In the case of the applicant as noticed from the reply filed on behalf of the respondents, the applicant has secured 54 marks i.e. one mark less than the minimum.

3. Sri K.Sudhakar Reddy, learned counsel for the applicant submits that in view of the fact that the father of the applicant has died and hence the family would be deprived of the regular pension which her father was getting and that the family pension is going to be sanctioned at a much reduced level. There a fair

chance for the applicant that she may secure higher marks in the assessment. He therefore, prays for permitting the applicant to make a fresh application for compassionate appointment to the respondents in view of the death of her father.

4. Having regard to the submissions made by Sri K.Sudhakar Reddy, learned counsel for the applicant, this OA is disposed of in the following terms :

- (a) The applicant shall make a fresh application for compassionate appointment to the respondents within a period of two weeks from the date of receipt of a copy of this order.
- (b) The respondents shall consider the application of the applicant within three months thereafter by way of passing a reasoned and a speaking order.
- (c) In case, the applicant remains dissatisfied with the order to be passed by the respondents on her fresh compassionate appointment application, she shall have the liberty to take appropriate remedy as available to her under law.

5. There shall be no order as to costs.

**(K.N.SHRIVASTAVA)
MEMBER (ADMN.)**

Dated : 10th January, 2018
(Dictated in Open Court)

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